- (b) how many meetings have been held by NMC since its inception to help land-losing and displaced farmers;
- (c) whether farmers of Deverapalli, Polavaram Mandal, Gopalpuram, Rajempalem and Devipatnam Mandals have petitioned NMC to help them get fair and eligible compensation for land lost through the Forum on Social and Human Rights; and
- (d) if so, the reasons for hesitation of NMC to call the petitioners for discussion to know their issues?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Government has constituted a National Monitoring Committee as provided under Section 48 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

- (b) Four meetings of the National Monitoring Committee have been held so far.
- (c) and (d) The National Monitoring Committee considered various issues relating to Polavaram Project in all its four meetings held so far. In September 2015, in a report furnished by the Ministry of Water Resources, River Development and Ganga Rejuvenation, based on a report received by it from the Government of Andhra Pradesh, it was reported that the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and provisions of the Land Acquisition Act, 1894 have been implemented. Polavaram Project is under Administrative Control of Ministry of Water Resources, River Development and Ganga Rejuvenation, which is the appropriate forum for farmers and tribals to represent their grievances.

Implementation of SAGY

2429. SHRI RONALD SAPA TLAU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of Member of Parliaments (MPs) who have opted for the first phase of Saansad Adarsh Gram Yojana (SAGY);
- (b) the amount allocated to each model village along with the details of amount spent, State-wise;
- (c) whether the interest shown by MPs for SAGY in the second phase has declined; and
 - (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Primarily, the goal of SAGY is that each Member

of Parliament should develop three Adarsh Gram by March, 2019, of which one would be achieved by 2016. Thereafter, five such Adarsh Grams (one per year) will be selected and developed by 2014. The number of Members of Parliament (MPs) who have adopted Gram Panchayat in the first phase under the Saansad Adarsh Gram Yojana (SAGY) is as under:-

Phase-I: 701

- (b) SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/behavioural change, take collective responsibility and initiate people projects. The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. In pursuance of above, the relevant Ministries/Departments of the Central Government have been requested by the Ministry of Rural Development to make suitable changes, wherever appropriate, in the guidelines of their respective Central Sector and Centrally Sponsored Schemes/Programmes to enable priority to be given to the Gram Panchayats selected under SAGY. So far different Ministries/Departments have made changes in 21 of their Programme/Scheme guidelines. A number of State Schemes are required to be converged with this scheme for maximising benefit. This would require the guidelines of State Schemes/Programmes to be suitably amended to give automatic and mandatory priority to the GPs selected under SAGY. The States/ UTs have been requested to do the needful in this regard. However, as a one-time assistance, in the Financial Year 2014-15, the States had been given funds at the rate of ₹ 50,000/-for each SAGY Gram Panchayat to be used by the Collectors/ DMs for meeting administrative expenses. In the Financial Year 2015-16, the States/ UTs have been given varied amounts as a one-time financial assistance for hiring resource persons and meeting administrative expenses at the State/UT level under Saansad Adarsh Gram Yojana (SAGY).
- (c) and (d) As per guidelines of SAGY, the process of identification of GPs to be developed into Adarsh Grams is under way. While the activities for development of the first set of Adarsh Grams are going on, the Ministry of Rural Development have documented one hundred and one good initiatives in the Adarsh Grams on the initiatives taken up by Hon'ble Members of Parliament (MPs) and brought out in the form of "SANKALAN". The purpose is to share the best practices in the SAGY gram panchayats and widely disseminate the stories that will inspire other MPs and Adarsh Grams to initiate similar activities. A link to "SAGY-Sankalan" is available on the website of the Scheme www.saanjhi.gov.in under the heading "Good Practices". State-wise details of some of the other success stories reported from SAGY Gram Panchayats are given in the Statement.

State-wise details of success stories from SAGY Gram Panchayats

Sl. No.	Name of the State	Success Story domain
1.	Jharkhand	Skill Training to Youth, Sanitation and Animal Husbandry
2.	Kerala	Organic Farming Special Medical Camp for Scheduled Tribe People
3.	Meghalaya	Child Labour Free, Community Leadership Programme and Sanitation
4.	Maharashtra	Soil and Water Conservation Activities, Training to Masons, Construction of mud road through 'Shramdan', Construction of Recharge Wells, Farm Road Facilities in Village Market, Public Infrastructure-Construction of Village Road and starting a Bus Service, Renovation of School Building, Distribution of school bags in Primary Schools and Anganwadis and LED lamps for internal Village Road
5.	Karnataka	Free Solar Lantern Distribution to the Artisans
6.	Punjab	SAGY Village to be Open Defecation Free
7.	Madhya Pradesh	Liquor preparation stopped and reduction in liquor consumption
8.	Gujarat	Education, Sanitation and Observing YOGA Day in the village to make villagers more health conscious
9.	Uttar Pradesh	Agriculture Marketing
10.	Chhattisgarh	Well equipped Anganwadi renovated from Local Financial Support

Payment of interest on delayed payment under MGNREGA

†2430. DR. SANJAY SINH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether under MGNREGA there is a provision to pay interest on delayed payments of wages to workers and also a provision to punish the guilty officials;
 - (b) if so, the details thereof;

 $[\]dagger$ Original notice of the question was received in Hindi.